

PIL No. 17 of 2021 with
MC(PIL) No. 1 of 2025
MC(PIL) No. 3 of 2025
PIL No. 9 of 2024

Date of order: 10.12.2025

Philip Khrawbok Shati vs State of Meghalaya & ors.

Meghalaya and Greater Shillong
Progressive Hawkers and Street
Vendors Association vs. Andrew Aibok Jyrwa & ors.

Rupert Raymond Theodore vs Andrew Aibok Jyrwa
Wankhar

Andrew Aibok Jyrwa vs The State of Meghalaya & ors.

Coram:

Hon'ble Mr. Justice Soumen Sen, Chief Justice
Hon'ble Mr. Justice H.S.Thangkhiew, Judge

Appearance in PIL No. 17/2021:

For the Petitioners : Mr H.L. Shangreiso, Sr Adv. with
Ms M. Hajong, Adv.

For the Respondents : Mr A.H. Kharwanlang, Addl Sr GA
Mr S. Dey, Adv.

Appearance in MC (PIL) No. 1/2025:

For the Applicant :

For the Respondents : Mr. N. Syngkon, Adv.

Appearance in MC (PIL) No. 3/2025:

For the Petitioners :

For the Respondents : Mr N. Syngkong, Adv.

Appearance in PIL No. 9/2024:

For the Petitioners : Mr. N. Syngkon, Adv. with

For the Respondents : Mrs. T. Yangi B., AAG with
Mr. K.P. Bhattacharjee, GA
Mr S. Dey, Adv.

i)	Whether approved for reporting in Law journals etc.:	No
ii)	Whether approved for publication in press:	Yes

The affidavit filed by the Shillong Municipal Board disclosing further details and the present status with regard to vending zones is taken on record.

Satisfactory progress has been made by the Shillong Municipal Board with regard to identifying vending zones in Laitumkhrah area. The minutes of the meeting of the Provisional Town Vending Committee (PTVC) on 13.11.2025 and the inspection report dated 19.11.2025 have been disclosed wherefrom it appears that out of 43 claims of vendors, 14 vendors were already included in the list published by the PTVC and the remaining 29 vendors were called for hearing out of which 15 vendors were found to be genuine and upon review, their names were recommended to the PTVC for further necessary action.

The minutes of the meeting dated 04.12.2025 has also been disclosed wherefrom it appears that PTVC had resolved to finalise the list of the street vendors of Laitumkrhah area while the designated vending zones are duly notified by the government. The Sub-Committee of PTVC for the purpose of verification of claims and objections is

formulating a standard operating procedure for the purpose of hearing of claims and objections with the approval of the Hawkers' Association.

In view of the aforesaid progress and the averment made in the said affidavit that the location of the hawkers would be completed expectedly by the first week of January, 2026, let this matter be listed on 28.01.2026.

Further report in the form of an affidavit shall be filed by the Shillong Municipal Board on the adjourned date.

(H.S.Thangkhiew)
Judge

(Soumen Sen)
Chief Justice

Meghalaya
10.12.2025
"Sylvana PS"